Ministry of Corporate Affairs

Notification

New Delhi, the 4th March, 2016

S.O. 675(E).—In exercise of the powers conferred by sub-section (3) of Section 20 of the Competition Act, 2002 (12 of 2003), the Central Government in consultation with the Competition Commission of India, hereby enhances, on the basis of the wholesale price index, the value of assets and the value of turnover, by hundred per cent for the purposes of section 5 of the said Act, from the date of publication of this notification in the Official Gazette.

[F. No. 5/7/2013-CS]

MANOJ KUMAR, Jt. Secy.